रेगिस्तान क्षेत्र के विकास के लिए योजनाओं का निरन्तर पर्यवेक्षण करना भी शामिल है, को अन्तिम रूप दिया जा रहा है।

†ITHE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b) The proposal to set up a Desert Development Board was approved by the Planning Commission at its meeting held on May 27, 1965. The headquarters of the Board will be at Jodhpur and it will consist of the representatives of the State Governments of Rajasthan, Punjab and Gujarat besides representatives of the Central Ministries, etc. It is intended, in the first instance, to undertake desert development work in six blocks in Rajasthan, 4 in Punjab and 2 in Gujarat. If these pilot projects yield satisfactory results, larger programme of desert development will be undertaken in later years. Functions of the Board which inter-alia would be to keep under constant review the preparation of schemes for the development of a desert area, are being finalised.]

SHRI KAMARAJ'S STATEMENT ABOUT GOVERNMENT LOANS

115. SHRI MULKA GOVINDA REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to the statement made by Shri K. Kamaraj Nadar that while the big landlords availed Government loans, the small landholders remained neglected very badly, and that the scope that credit system provided for the landlord to benefit was the greatest flaw in planning; and
- (b) if so, what is Government's reaction thereto?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) A copy of the statement has been received by, or forwarded to, Government, but the difficulties experienced by the smaller landholders have been brought to Government's notice from time to time.

(b) It is intended that loans for financing seasonal agricultural operations should. as a matter of policy, be granted with reference to the actual anticipated expenditure on cultivation. The rules as regards title deeds and securities, which are required to be furnished by the cultivators. are being liberalised or waived, in order to provide for these essential requirements. The Reserve Bank, in consultation with Government, has prepared a crop manual for the guidance of the State Governments and the cooperative banks concerned; and it is expected with the progressive implementation of the new policy, the smaller landlords and cultivators will be in a position to obtain credit, to the extent necessary.

विकलांग व्यक्तियों का कल्याण

116. श्री राम सहाय: क्या स्वास्थ्य तथा परिवार नियोजन मन्त्री यह बताने की कृपा करेंगी कि क्या सरकार इस समय विकलांग व्यक्तियों के कल्याण के लिये केन्द्र तथा राज्य सरकारों, अर्ध-सरकारी संगठनों और गैर-सरकारों अभिकरणों द्वारा किये जा रहे कार्य को एक जगह संगठित करने के विचार से कोई बोर्ड स्थापित करने का विचार रखतों है और यदि हां, तो उक्षणा व्यौरा क्या है।

†[WELFARE OF PHYSICALLY HANDICAPPED

116. SHRI RAM SAHAI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state whether Government propose to set up a board with a view to integrating the work at present being done by the Central and the State Governments, Semi-Government Organisations and private agencies for the welfare of the physically handicapped persons and if so, what are the details thereof?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उप-मंत्री (श्री बी० एस० मूर्ति): विकलांग व्यक्तियों के पुनर्वास से सम्बन्धित विभिन्न प्राधिकारों की गतिविधियों में तालमेल

बैठाने के लिये एक उच्च शक्ति बोर्ड स्थापित करने का एक प्रस्ताव विचाराधीन है। इस प्रस्ताव के व्योरे की जांच की जा रही है।

TITHE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): A proposal to set up a High-Powered Board to co-ordinate the activities of various authorities concerned with the Rehabilitation of the Physically Handicapped is under consideration. The details of the proposal are under examination.]

WIDENING OF MEHRAULI ROAD

117. SHRI I. K. GUJRAL: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the date on which the work of widening the Mehrauli Road in Delhi was undertaken and the stipulated date for its award of each item of work and the date completion; and

- (b) the reason for non-completion of diversion road and the reasons for which work on under-bridge near Safdarjung has not been started?
- (c) whether it is a fact that a large number of litigation proceedings have resulted from this approach?

THE DEPUTY MINISTER IN MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): (a) and (b) The Project for the work Widening of Mehrauli Road and Construction of an underbridge in place of the existing railway crossing near Safdarjung Airport' comprising the following main subheads, was formally approved by Government on 18-2-1965. The work on this project was, however, started by the New Delhi Municipal Committee in anticipation Government sanction. The date of of its completion are also given below:-

Sr. No.	Item of work of the Project	Date of agreement	Date of completion	Remarks
1	Widening of Mehrauli Road from Prithviraj Road junction to start of dip.	1-10-63	Oct., 1965	This is complete except for one lane which could not be fully widened in a length of about 80' due to a temple coming in the alignment. The Delhi Administration is taking action to remove it early.
2	Widening of Mehrauli Road from Ring Road junction to the point of its dip.	16-10-63	May, 1965	Some stretches of road which could not be completed due to certain obstructions have also now been completed.
3	Construction of diversion road	14-10-63	July, 1965	••
4	Widening of Karbala Culvert.	16-11-64	June, 1965	•
5	Shifting of compound walls	14-9-64	Feb., 1965	••
6	Construction of a new bridge on Khushak Nallah.	•••		Designs and estimates have been approved by the Ministry of Transport on 22-1-66. Construction work is being awarded to NBCC. The stipulated time of completion in two stages is 1-1/2 years.